

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/308(KB)2021
IA(I.B.C)/40(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS PRITI BAJAJ
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. R. C. Prusti, Adv.] For Financial Creditor
Mr. Sanjib Das, Adv.]

Ms. Shreya Choudhary, Adv.] For the Resolution Professional
Mr. Manish Jain] Resolution Professional-in-person

Mrs. Manju Bhuteria, Adv.] For the Personal Guarantor
Ms. Meenakshi Manot, Adv.]
Mr. Rishav Singh, Adv.]
Mr. Amandeep Singh, Adv.]
Ms. Khushi Gupta, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/40(KB)2024**
 - a. This application has been filed by the Resolution Professional to place on record the Report u/s 99 of the Insolvency and Bankruptcy Code, 2016 which is placed at pages 19 to 145. This application is supported by an affidavit which is placed at pages 9 to 11. The Report u/s 99 is taken on record.
 - a. In the event the Personal Guarantor wants to file an objection to the report, let the same be done within ten days. No further opportunity will be granted.
 - b. List this matter for arguments on **13.05.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)